

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2026 along with IA (Diary) No. 733/2026

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Adani Green Energy Limited & Ors.

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AGEL
Shri Siddharth Nigotia, Advocate, AGEL
Ms. Devishi Gupta, Advocate, AGEL
Shri Adarsh Singh, Advocate, AGEL
Shri R Jatin Katiyar, Advocate, AGEL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking directions to Respondent Nos.1-6 (transmission licensees) and Respondent No.7/CTUIL to pay the applicable Yearly Transmission Charges as per Regulation 13(8) of the Sharing Regulations as well as the compensation towards the generation loss and consequential financial loss being suffered by the generating stations from the commercial date of operation of their Projects till the operationalisation of the GNA for the respective generating stations. Learned counsel further submitted that, pursuant to the liberty granted by the Commission vide Record of Proceedings dated 18.8.2026, the Petitioners have filed IA No. 733/2026 seeking transposition of Respondent Nos. 12 to 33 as Co-Petitioners, along with the amended memo of parties. The learned counsel further submitted that Respondent No. 11, Adani Ecogen Three Limited, has been deleted from the array of parties, as it is not an affected party in the present proceedings. Accordingly, learned counsel requested that notice be issued.

2. After hearing the learned counsel for the Petitioners, the Commission allowed the IA (Diary) No. 733/2026 and the amended memo of parties was taken on record. The Commission further directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)